

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 6th day of April 2021

Original Application No. 330/00269 of 2021

Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)
Hon'ble Mr. Devendra Chaudhary, Member (A)

Hafeezuddin aged about 55 years, S/o Mr. Majeeduddin, R/o 152-B/70
Wasiabad Noorulla Road, Allahabad.

. . .Applicant

By Adv: Shri Amrendra Kumar Srivastava and Shri Nand Lal Yadav

V E R S U S

1. Union of India, through General Manager, North Central Railway, Subedarganj, Allahabad.
2. Divisional Railway Manager, North Central Railway, Allahabad Division, Nawab Yusuf Road, Allahabad / Prayagraj.
3. Senior Divisional Personnel Officer, North Central Railway, Allahabad Division, Nawab Yusuf Road, Allahabad / Prayagraj.

. . .Respondents

By Adv: Shri Shesh Mani Mishra

O R D E R

By Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)

Shri Amrendra Kumar Srivastava, learned counsel for the applicant and Shri Shesh Mani Mishra, learned counsel for the respondents, both are present in Court.

2. Heard learned counsel for both the parties on admission and perused the record.
3. At the very outset learned counsel for the applicant submitted that the applicant will be satisfied at this stage if the respondent concerned, who is the competent authority is directed to decide the pending representation of the applicant dated 02.03.2020 (Annexure A-7) by

passing a reasoned and speaking order, in accordance with law, in a time bound manner.

4. In view of the limited prayer made by the learned counsel for the applicant, no fruitful purpose will be served by keeping this matter pending and it is finally disposed of at the admission stage with the direction to the competent authority amongst the respondents, to decide the representation of the applicant dated 02.03.2020 (Annexure A-7) by passing a reasoned and speaking order, in accordance with law, within a period of two months from the date of receipt of a certified copy of this order. The order so passed shall be communicated to the applicant without delay.

5. It is made clear that we have not expressed any opinion on the merits of the case.

6. There is no order as to costs.

7. Hon'ble Shri Devendra Chaudhary, Member (Administrative) has consented to this order during virtual hearing.

(Devendra Chaudhary)
Member (A)

/pc/

(Justice Vijay Lakshmi)
Member (J)